

NATIONAL COMPANY LAW TRIBUNAL

राष्ट्रीय कंपनी विधि अधिकरण

CUTTACK BENCH

कटक खंडपीठ

ORDER OF THE HEARING ON 17th APRIL, 2024, 10:30 A.M.

Company (Appeal) No. 1/CB/2024, IA (Companies Act) No. 4/CB/2024

Coram: 1. Hon'ble Member (Judicial), Shri P. Mohan Raj
2. Hon'ble Member (Technical), Shri Kaushalendra Kumar Singh

Name of the Company	Union of India Through SFIO -Vs- ROC, Odisha & Ors.
Under Section	252 (1)

Hearing through: VC and Physical (Hybrid) Mode

For Petitioner (s)

Mr. Prabhu Prasanna Behera, Adv.
 Ms. Soumava Ghosh, Adv.
 Ms. Isabella Pal, Adv.
 Ms. Swagata Roy, Adv.

For Respondent (s)

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ORDER**IA (Companies Act) No. 4/CB/2024:**

Ld. Counsel, Mr. P. P. Behra, appearing for the applicant and he also represented that he already filed an application to condone the delay in filing this application, which is under scrutiny. Registry is directed to verify it and list the matter, if it is defect free, on 29.05.2024.

Company (Appeal) No. 1/CB/2024:

IA (Companies Act) No. 4/CB/2024, is pending. Hence, call this application along with IA (Companies Act) No. 4/CB/2024, on 29.05.2024.

K

Kaushalendra Kumar Singh
Member (Technical)

P

P. Mohan Raj
Member (Judicial)